

I.A. No. : 307/26

SC No. : 163/2020

State vs. Tahir Hussain & Ors.

FIR No. : 59/2020

PS : Crime Branch (Investigated by Special Cell)

U/s 13/16/17/18 UA(P) Act, 120B r/w

109/114/124/147/148/149/153A/186/201/212/295/302/307/341/353/395/419/
420/427/435/452/454/468/471/34 IPC and Section 3 and 4 Prevention of
Damage to Public Property Act, 1984 and Section 25/27 Arms Act

08.09.2026

Present : Sh. Madhukar Pandey, Sh. Anirudh Mishra, Special PP for
the State alongwith Advocates Sh. Ayodhya Prasad (Legal
Assistant), Sh. Sulabh Gupta, Ms. Ananya Bose and Ms.
Ishika Singla.

Assisted by Special Investigating Team (Riots) Addl. C.P.
Sh. Pramod Singh Kushwaha, Retd. ACP Sh. Lalit Mohan
Negi, Consultant (through VC) and SI Raj Bahadur Gill,
Pairvi Officer (in Court).

Accused Tahir Hussain produced from J.C with counsel Ms.
Sunidhi Gupta (in Court).

This is an application moved by the accused Tahir Hussain
seeking permission of Electric Kettle and Wooden Takhat in the prison.

It is submitted by the accused that he is suffering from
various diseases which requires use of hot water on regular basis for smooth
incarceration for which he need an Electric Kettle and Wooden Takhat. It is
further submitted by the accused that he was always allowed to use the same

by recommendation of specialized Doctors and jail authorities. It is further submitted that he is using the Electric Kettle and Wooden Takhat for the last five years. Thus, it is prayed by the accused he may be allowed to continue the use of Electric Kettle and Wooden Takhat.

The Court has heard the submissions of the accused.

The accused has shown his various medical papers in which he has been permitted to use Electric Kettle and Wooden Takhat. In view of the medical papers shown by the accused and the prayer made by him, the application is allowed. It is ordered that the accused Tahir Hussain may use Electric Kettle and Wooden Takhat as per the jail rules. The Superintendent of concerned Jail is directed to comply the order.

Copy of order be given dasti to the accused.

(Sameer Bajpai)
Addl. Sessions Judge-03
Shahdara District, Karkardooma Courts
Delhi : 08.09.2026